

Job loss due to demonetisation

†1528. SHRI NARESH AGRAWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that lakhs of people have lost their employment owing to demonetisation, however Government is not willing to acknowledge the same;

(b) if so, the reasons therefor; and

(c) if not, the areas/sectors being the most adversely affected by demonetisation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. In addition, Labour Bureau, Ministry of Labour and Employment also conducts employment and unemployment surveys. No information is available from the above sources in this regard.

Migrant labourers

1529. SHRI DILIP KUMAR TIRKEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the migrant labourers in the country are often deprived of the social benefits targeted for them; and

(b) if so, the mechanism available with the Ministry to ensure that even migrant labourers get their due social benefits?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) There is no scheme exclusively for migrant workers. However, in order to safeguard the interest of migrant workers, Central Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which *inter alia*, provide for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. The provisions of various labour laws like The Employees' Compensation Act, 1923, The Payment of Wages Act, 1936, The Industrial Disputes Act, 1947, The Employees' State Insurance Act, 1948, The Employee's Provident Funds and Miscellaneous Provisions Act, 1952 and Maternity Benefit Act, 1961 are also applicable on migrant workers. The Government

† Original notice of the question was received in Hindi.